

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date:3.11.2020**

**Appeal No.408 of 2019**

CFM Asset Reconstruction Pvt. Ltd. ...Appellant

Versus

Securities and Exchange Board of India & ...Respondents  
Anr.

Mr. Nirman Sharma, Advocate with Mr. Devanshu Desai,  
Advocate i/b. Devanshu Desai, Advocate for the  
Appellant.

Mr. Gaurav Joshi, Senior Advocate with Mr. Anubhav  
Ghosh and Mr. Ravishekar Pandey, Advocates i/b. The  
Law Point for the Respondent no.1.

Order:

1. We find from the order sheet that the present appeal is also connected with Appeal no.422 of 2018. This appeal has also been filed against the same impugned order. We accordingly direct the registry to list the

present appeal alongwith Appeal no.422 of 2018 on 23<sup>rd</sup> November, 2020 . The registry will issue notice to respondent no.2 indicating that the appeal would be listed alongwith the connected appeal for admission and for final disposal on 23<sup>rd</sup> November, 2020. The appellant will also serve a copy of the memo of appeal alongwith a copy of this order to Respondent no.2 and file an affidavit of service.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act

on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

3.11.2020  
RHN